POST OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION
OF THE EQUITY SHAREHOLDERS OF

AUTOMOBILE PRODUCTS OF INDIA LIMITED ("Target Company")

Registered Office: 63A, North Phase, SIDCO Industrial Estate, Ambattur, Chennai - 600 098, Tamil Nadu.

The details subsequent to the completion of the Offer with respect to (a) Public Announcement published on March 24, 2011 ("PA") (b) Corrigendum to the Public Announcement published on October 26, 2011 ("Corrigendum to PA") issued by Inga Capital Private Limited (Formerly, Collins Stewart Inga Private Limited) ("Manager to the Offer") on behalf of Kiyana Real Estate Private Limited ("Acquirer") pursuant to and in compliance with regulation 10, regulation 12 and other applicable provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments made thereto (the "SEBI (SAST) Regulations, 1997" or the "Regulations") and (c) Letter of Offer dated October 26, 2011 ("Letter of Offer") mailed to the Shareholders of Automobile Products of India Limited are as under, terms used but not defined in this Announcement shall have the same meanings assigned to them in the PA, Corrigendum to PA and the Letter of Offer:

1.	Name of the Target Company	Automobile Products of India Limited
2.	Name of the Acquirer	Kiyana Real Estate Private Limited
3.	Name of the Manager to the Offer	Inga Capital Private Limited (Formerly, Collins Stewart Inga Private Limited)
4.	Name of the Registrar to the Offer	Universal Capital Securities Private Limited (Formerly, Mondkar Computers Private Limited)
5.	Offer Details	Open Offer to acquire upto 9,63,532 fully paid-up equity shares of Re.1/- each representing 20% of the paid up equity share capital and voting capital of Automobile Products of India Limited, at a price of Rs. 2.50 per equity share payable in cash.
	a. Date of Opening of the Offer	November 2, 2011 (Wednesday)
	b. Date of Closing of the Offer	November 21, 2011 (Monday)

6. Details of the acquisition:

Sr. No.	Item	Proposed in the Letter of Offer		Actual	
1.	Offer Price	Rs. 2.50		Rs. 2.50	
2.	Shareholding of the Acquirer (No. & %) before PA	7,22,148 (14.99%)		7,22,148 (14.99%)	
3.	Shares acquired by way of SPA (No. & %)	31,96,189 (66.34%)		31,96,189* (66.34%)	
4.	Shares acquired in the Offer (No. & %)	9,63,532# (20.00%)		1,62,785* (3.38%)	
5.	Size of the Offer (No. of shares multiplied by Offer Price per share)	Rs. 24,08,830/-		Rs. 4,06,962.50	
6.	Shares acquired after the PA but before 7 Working Days prior to the closure date, if any (No. & %)	N.A.		Nil	
	6.1 Price of Shares acquired	–		N.A.	
	6.2 No. of Shares acquired	–		N.A.	
	6.3 % of Shares acquired	–		N.A.	
7.	Post Offer shareholding of the Acquirer (No. & %) (2+3+4+6)	48,17,656 (100%)		40,81,122 (84.71%)	
8.	Pre and Post Offer shareholding of Public (No. & %)	**Pre Offer**	**Post Offer**	**Pre Offer**	**Post Offer**
		8,99,319	Nil	8,99,319	7,36,534
		18.67%	N.A.	18.67%	15.29%

* The equity shares forming part of the SPA and shares accepted under the Offer are yet to be transferred.

The Offer was made for 9,63,532 Equity Shares representing 20% of the voting capital as per the Regulations, though available public shareholding was 8,99,319 Equity Shares representing 18.67% of the voting capital.

7. Status of the Escrow Account, whether released or not: The balance in Escrow Account is being released to the Acquirer.
8. Payment of interest, if any, to the shareholders along with the details thereof: No Payment of interest is made.
9. Status of investor complaints received, if any: Nil

The Acquirer and its Directors accept responsibility severally and jointly for the information contained in this Post Offer Public Announcement and for their obligations under the Regulations and subsequent amendments made thereto. The Acquirer is responsible for fulfillment of their obligations in terms of Regulations.

This Post Offer Public Announcement will also be available on the SEBI website at http://www.sebi.gov.in

THIS POST OFFER PUBLIC ANNOUNCEMENT IS ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

Inga Capital

Inga Capital Private Limited

(Inga Capital Private Limited (formerly known as Collins Stewart Inga Private Limited) has vide SEBI approval dated August 29, 2011 completed change in its shareholding pattern as also the resultant name change. Fresh application for registration reflecting the above changes is in process of being filed with SEBI.)

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Place: Mumbai
Date: November 29, 2011

12 x 26